

**GOVERNMENT OF INDIA
CIVIL AVIATION
LOK SABHA**

UNSTARRED QUESTION NO:4990
ANSWERED ON:26.08.2010
KANISHKA CRASH
Muttemwar Shri Vilas Baburao

Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether the issues concerning Kanishka crash that took place in mid 80`s near the Irish Coast has been settled;
- (b) if so, the details thereof;
- (c) whether the Government has taken up the matter with the Canadian Government to seek appropriate damages including the compensation for Indian victims;
- (d) if so, the reaction of the Canadian Government thereto; and
- (e) the steps taken by the Government in this regard and the outcome thereof?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL)

- (a) and (b): The loss to Air India due to this incident has been compensated by the insurers i.e. General Insurance Corporation of India Limited(GIC). The insurers have paid Air India a compensation of USD 91.79 Million towards the Hull Loss Claim of the aircraft. The compensation payable to passengers has been settled by GIC in accordance with the international treaty.
- (c): The Enquiry Commission constituted by Canadian Government has recommended one-time ex-gratia payment to family members of the victims of flight-182.
- (d) and (e): The Canadian Government has stated that the recommendation made by Commission is under review of the Government.